

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:160  
ANSWERED ON:09.11.2010  
DOPING OFFENCE DURING CG  
Kataria Shri Lal Chand;Rajesh Shri M. B.

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) the number of Indian sports persons reported for doping offence during the Commonwealth Games (CG) 2010, along with the details of action taken against them;
- (b) whether the Government proposes to take back the awards from the sports persons who violated the Anti Doping rules ;
- (c) if so, the details thereof ;
- (d) the number of doping test conducted by the National Anti Doping Agency during the Commonwealth Games and the result thereof ;  
and
- (e) the remedial measures taken by the Government to avoid such incidents in future ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS(SHRI PRATIK PRAKASHBAPU PATIL)

- (a) The details of the dope test results conducted during the Commonwealth Games are in the custody of the Medical Commission of Commonwealth Games Federation and are treated as classified. Whoever is found dope positive will be proceeded against as per NADA code provisions.
- (b)&(c) None of the medal winners were found dope positive and hence the question of taking back the awards does not arise.
- (d) None. The dope tests were organized and conducted by the Medical Commission of CGF. The National Dope Testing Laboratory has reported that a total 1479 urine samples and 186 blood samples were tested during the Games. The results were communicated to the Medical Commission of Commonwealth Games Federation and are treated as classified.
- (e)The National Anti-Doping Agency (NADA) is taking stringent measures against Doping in Sports by conducting dope tests during in-competition and out of competition. Besides, NADA also educates athletes on the harmful effects of Doping in Sports, with special reference to the Anti-Doping Rules of NADA.